GOVERNMENT OF INDIA CORPORATE AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:893
ANSWERED ON:04.08.2011
DE-REGISTRATION OF INACTIVE COMAPNIES
Shantha J.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Government has enumerated or identified such registered companies which are inactive, dormant and have been in such mode for at least ten years;
- (b) if so, the details thereof, state-wise;
- (c) whether many promoters want to de-register these inactive companies to save themselves from perennial troubles; and
- (d) if so, the steps taken by the Government to simplify the exit procedures for such companies?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (SHRI R.P.N. SINGH)

- (a) As per present policy of the Ministry, such companies, which have not filed their Annual Returns and Balance Sheets for last three consecutive years or more are identified as dormant companies.
- (b) As per Annexure attached.
- (c) & (d) The Ministry had announced two schemes, namely
- (i) 'Easy Exit Scheme, 2010' (w.e.f. 26.05.2010 to 31.08.2010) and
- (ii) 'Easy Exit Scheme, 2011' (w.e.f. 1.1.2011 to 30.04.2011) for those companies which were not carrying on any business activity or operation on or after 1st April, 2008.

From 03.07.2011, the Ministry has come out with Guidelines for 'Fast Track Exit Mode' for simplified exit of defunct companies, which have not commenced their business since their incorporation or are not carrying on any business for the last one year.